(c) and (d) As per the current import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty. Ministry of Coal does not interfere in either the import of coal by domestic consumers or its transportation.

BSNL Mobile towers in Sundargarh, Odisha

1981. SHRI PRASHANTA NANDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new mobile towers planned in the Sundargarh distract of Odisha during the financial year 2018-19 by BSNL; and

(b) whether all the BSNL mobile towers in Sundargarh district of Odisha would have high speed data service (3G/4G)?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) During the financial year 2018-19, a total 12 new mobile towers are planned by Bharat Sanchar Nigam Limited (BSNL) for Sundargarh district of Odisha.

(b) At present a total of 217 mobile towers are working in Sundargarh district of Odisha. Of these, 155 towers have both 2G and 3G Base Transceiver Stations (BTSs) and 82 towers have only 2G BTSs.

34 new 3G BTSs are planned to be added in financial year 2018-19 in Sundargarh District.

Introduction of internet telephony

1982. DR. SANJAY SINH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government proposes to introduce internet telephony system in the country;

(b) if so, the details of benefits to consumers therein;

(c) whether the facility would allow in-flight connectivity; and

(d) if so, whether the telecom operators would charge more than the usual rates for such services and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) Sir, the Unified licensees under the Access Service authorization

are already permitted to provide Internet Telephony. A copy of Unified Licence amendment is given in the Statement-I (*See* below). Department of Telecommunications (DoT) has also issued a clarification dated 19th June, 2018 in this regard. A copy of the clarification is given in the Statement-II (*See* below).

(b) This will enable subscribers to make calls from places where cellular network coverage is poor but internet service of any internet service provider is available.

(c) At present, in-flight connectivity on aircraft is not permitted in India. The facility of internet telephony can be offered once in-flight connectivity is allowed by the Government.

(d) Tariff for telecom access services is under forbearance except for national roaming and rural fixed telephony services. No tariff is specified for Internet Telephony services or in-flight services. The charges to be levied for different types of calls/data are decided by the service provider taking into account several factors including the input costs, level of competition and other commercial considerations.

Statement-I

No. 20-573/2017 AS-I
Government of India
Ministry of Communications
Department of Telecommunications
20, Ashoka Road, New Delhi -110001

Dated 19th June 2018

To

All the UL Licensees.

Subject: Amendment to the Unified License on Internet Telephony

In pursuance to Condition 5.1, the Licensor hereby amends the Unified License Agreement as under:–

Existing Clause	Amended Clause
1.	**Chapter VIII** 2.6(ii) Internet Telephony calls originated by International out roamers from international

	Existing Clause	Amended Clause
		locations shall be handed over at the International gateway of licensed ILDOs and International termination charges shall be paid to the terminating access service provider. In case the Licensee is not able to ensure that Internet Telephony call originated outside of the country is coming through ILDO gateway, International out-roaming to Internet Telephony subscribers of the access provider shall not be allowed. Further, the calls originated outside the country using internet telephony shall be routed through ILD (International Long Distance) Gateway like any other international call.
2.		**Chapter VIII** 2.6(iii) The mobile numbering series should be used for providing Internet Telephony by Licensee. TSPs are allowed to allocate same number to the subscriber both for Cellular Mobile service and Internet Telephony service. The access service licensee should use private ENUM in its network for Telephone number mapping from E.164 to SIP/ H.323 addresses and *vice-versa*.
3.		**Chapter VIII** 2.6(iv) The licensees should comply with all the interception and monitoring related requirements as specified in the licence as amended from time to time for providing Internet Telephony. The Public IP address used for originating/ terminating Internet Telephony calls should be made a mandatory part of CDR in case of

	Existing Clause	Amended Clause
		Internet Telephony. The location details in form of latitude and longitude should also be provided wherever it is feasible. CLI Restriction (CLIR) facility should not be provided for Internet Telephony Subscribers.
4.	"IP Address assigned to a subscriber for Internet Telephony shall conform to IP addressing Scheme of Internet Assigned Numbers Authority (IANA) only. Translation of E.164 number/ private number to IP address and *vice-versa* by the licensee for this purpose shall be as per directions/instructions issued by the Licensor."	**Chapter VIII** 2.6 (v) IP Address assigned to a subscriber for Internet Telephony shall conform to IP addressing Scheme of Internet Assigned Numbers Authority (IANA) only.
5.		**Chapter VIII** 2.6 (vi) The Licensees providing Internet Telephony service may facilitate access to emergency number calls using location services; however it is not mandated to provide such services at present. The subscribers may be informed about the limitation of providing access to emergency services to Internet Telephony subscribers in unambiguous terms.
6.		**Chapter VIII** 2.6 (vii) The Licensees must inform QoS parameter supported by them for Internet Telephony so that the subscribers can take an informed decision.

2. These amendments shall be part and parcel of the Unified License Agreement and all others Terms and Conditions shall remain unchanged.

3. These Amendments come into force with immediate effect.

(R.K. Soni)
Director (AS)
Ph. No. 23036284

Copy to,

1. Secretary (TRAI)
2. Sr. DDG (TEC)/ Wireless Advisor/Sr. DDG (DGT-HQ)/Sr. DDG (LFP)/DDG (LFA) and DDG (WPF)
3. DDG (CS)/DDG (DS)/DDG (A/C)/CVO
4. Coal.
5. Director (IT) may kindly arrange to upload this letter on the website of DoT.
6. All Directors of AS Division.

Statement-II

No. 20-573/2017 AS-I
Government of India
Ministry of Communications
Department of Telecommunications
20, Ashoka Road, New Delhi - 110001

Dated 19th June, 2018

To,

All the UL/UL(VNO)/UASL/CMTS Licensees.

Subject: Clarification regarding Internet Telephony.

With reference to the Internet Telephony services envisaged in the Licenses it is clarified that the said service is un-tethered from the underlying access network. Hence

Internet Telephony service can be provided by Access Service Provider to the customers using Internet Service of the other service providers.

(R.K. Soni)
Director (AS)
Ph. No. 23036284

Copy to,

1. Secretary (TRAI).
2. Sr. DDG (TEC)/ Wireless Advisor/ Sr. DDG (DGT-HQ)/ Sr. DDG (LFP)/ DDG (LFA) and DDG (WPF).
3. DDG (CS)/ DDG (DS)/ DDG (A/C)/ CVO.
4. COAI.
5. Director (IT) may kindly arrange to upload this letter on the website of DoT.
6. All Directors of AS Division.

Broadband penetration in urban and rural areas

1983. SHRI VIVEK K. TANKHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that broadband penetration is 64.84 per cent in urban areas and a measly 20.26 per cent in rural areas in the country;

(b) whether it is also a fact that the National Digital Communications Policy, 2018 aims to provide universal broadband coverage with 50 Mbps speed to every citizen and 1 Gbps connectivity to all Gram Panchayats by 2020 and 10 Gbps by 2022; and

(c) if so, given the existing low level of penetration, in what manner Government plans to achieve such an optimistic target within such a short span of time?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) As on 31.03.2018 the number of Broadband connections in the country are 412.59 million of which 306.07 million (74.18%) are in urban areas and 106.52 million (25.82 %) are in rural areas. The broadband connection in the country in terms of per 100 inhabitants is 74.50% in urban areas and 12 % in rural areas as on 31.3.2018.